

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20004 of 2018

(Arising out of Order-in-Appeal No. 325/2017CT dated
12/10/2017 passed by Commissioner of Central Tax,
Bangalore North , BANGALORE-II(Appeal))

**Dream And Magic Media Private
Limited**

Flat No 111, purva Graces, amruthalli,
BANGALORE - 560009
KARNATAKA

Appellant(s)

VERSUS

**Commissioner Of Central Tax,
Bangalore North**

No-59, HMT Bhawan
Ground Floor, Bellary Road
BANGALORE - 560032
KARNATAKA

Respondent(s)

Appearance:

Shri PRADYUMNA G.H. ADVOCATE

BVC & CO, 1st Floor,
NO. 371 8th Main, Sadashiva Nagar,
BANGALORE - 560080
KARNATAKA

For the Appellant

**Shri Narendrababu P Byahatti,
Superintendent(AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20274 / 2021

Date of Hearing: 22/06/2021

Date of Decision: 22/06/2021

Per : S.S GARG

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate

has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **22/06/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

Raja...